

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

09.01.2012

OA No. 130/2010

Mr. R.R. Gurjar, Proxy counsel for  
Mr. P.S. Sharma, Counsel for applicant.  
Mr. D.C. Sharma, Counsel for respondent no. 1.  
Mr. Neeraj Batra, Counsel for respondents nos. 2 to 5.

The present OA is preferred by the applicant challenging the dismissal order dated 21.06.2004 (Annexure A/1).

With the reply, the respondents have placed an order dated 14.06.2010 and order dated 19.06.2010 (Annexure R/1 and R/2 respectively) by which the order dated 21.06.2004 (Annexure A/1) is quashed and set aside.

In view of these orders dated 14.06.2010 and 19.06.2010 (Annexure R/1 and R/2 respectively) by which the order dated 21.06.2004 (Annexure A/1) is quashed and set aside, the present OA has become infructuous. However, if the applicant is not satisfied by the orders so passed by the respondents, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)

Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*

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